

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) Nos.33495-33496/2011

(From the judgement and order dated 15/10/2011 in ITA No.1268/2006 and ITA No.1269/2006 of The HIGH COURT OF KARNATAKA AT BANGALORE)

GE INDIA TECHNOLOGY CENTRE P.LTD. Petitioner(s)

VERSUS

C.I.T & ANR Respondent(s)

(With prayer for interim relief and office report)

With S.L.P. (C) Nos.33497-33498 of 2011
(With appln.(s) for permission to filing c/c of the impugned judgement, prayer for interim relief and office report)

S.L.P. (C) Nos.34477-34482 of 2011
(With prayer for interim relief and office report)

S.L.P. (C) Nos.34483-34687 of 2011
(With prayer for interim relief and office report)

Date: 16/12/2011 These Matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s) Mr. Harish N. Salve, Sr. Adv.
Ms. Anuradha Dutt, Adv.
Ms. Fereshte D. Sethna, Adv.
Mr. Pawan Sharma, Adv.
Ms. Ekta Kapil, Adv.
Ms. Shwetha Bidhuri, Adv.
Mr. Vinayak Srivastav, Adv.
Ms. B. Vijayalakshmi Menon, Adv.

Mr. S. Ganesh, Sr. Adv.
Mr. H. Raghavendra Rao, Adv.

For Respondent(s)

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UPON hearing counsel the Court made the following
O R D E R

Exemption allowed.

Issue notice on special leave petitions as also on the prayer for interim relief.

[Alka Dudeja]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar